

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2431  
ANSWERED ON:03.12.2002  
SAMPOORNA GRAMEEN ROZGAR YOJANA  
ASHOK NAMDEORAO MOHOL

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether some States have fixed statement of Objects and Reasons for the work carried out in Sampoorana Grameen Rozgar Yojana so low that the labour cannot earn the minimum wages even after working for eight hours;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Union Government have given any guidelines to States in this regard;
- (d) if so, the details thereof;
- (e) whether these guidelines are adhered to by the State Governments;
- (f) if not the names of the States which violated the guidelines; and
- (g) the steps taken by the Government to ensure that such guidelines are implemented by the States ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA)

(a-g) The wages under the Sampoorana Grameen Rozgar Yojana are paid partly in cash and partly in foodgrains. According to the instructions/Guidelines issued by the Ministry of Rural Development, the Minimum wages fixed by the State authorities shall be paid under the Sampoorana Grameen Rozgar Yojana both for skilled and unskilled labourers. Both male and female workers shall be paid equal wages for the same work in the presence of village Pradhan/Sarpanch or Panchas. In case executing agencies do not pay the wages for a category of employment at the rate notified for the relevant schedule of employment under the Minimum Wages Act, the concerned authority can take suitable action against the erring officials under the Minimum Wages Act. There have been no complaint so far that these guidelines are not being adhered to by the State Governments.